

**THE HIGH COURT OF KERALA**

No. A1-18120/2012

Kochi : 682 031  
Date : 12.04.2012

**NOTIFICATION**

Sub:- High Court – Summer Vacation, 2012 – sitting of  
Vacation Judges – regarding.

Ref:- High Court Notification No: D11-79185/2011(1)  
dated 03.12.2011.

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The High Court of Kerala will remain closed for the Summer Vacation from  
16.04.2012 to 19.05.2012 (both days inclusive), as already notified.

The sitting days during the vacation shall be as follows:-

17.04.2012	04.05.2012
20.04.2012	08.05.2012
24.04.2012	11.05.2012
27.04.2012	15.05.2012
02.05.2012	18.05.2012

Under Section 8 of the Kerala High Court Act, 1958, the Honourable  
the Acting Chief Justice is pleased to nominate the following Honourable Judges for  
hearing all urgent matters which are required to be immediately or promptly dealt with,  
for the periods mentioned against their names:-

<b>Period of vacation</b>	<b>Name of Hon'ble Judges</b>	<b>Date of Sitting</b>
05.05.2012 to 11.05.2012	Hon'ble Mr.Justice K.T.Sankaran	08.05.2012 11.05.2012
14.05.2012 to 19.05.2012	Hon'ble Mr.Justice S.Siri Jagan	15.05.2012 18.05.2012
16.04.2012 to 20.04.2012	Hon'ble Mr.Justice T.R.Ramachandran Nair	17.04.2012 20.04.2012
03.05.2012 to 04.05.2012	Hon'ble Mr.Justice Antony Dominic	04.05.2012
28.04.2012 to 04.05.2012	Hon'ble Mr.Justice V.K.Mohanam	02.05.2012 04.05.2012

<b>Period of vacation</b>	<b>Name of Hon'ble Judges</b>	<b>Date of Sitting</b>
05.05.2012 to 08.05.2012	Hon'ble Mr.Justice P.N.Ravindran	08.05.2012
16.04.2012 to 20.04.2012	Hon'ble Mr.Justice Thomas P.Joseph	17.04.2012 20.04.2012
16.04.2012 to 27.04.2012	Hon'ble Mr.Justice K.Surendra Mohan	17.04.2012 20.04.2012 24.04.2012 27.04.2012
28.04.2012 to 02.05.2012	Hon'ble Mr.Justice P.R.Ramachandra Menon	02.05.2012
12.05.2012 to 19.05.2012	Hon'ble Mr.Justice C.K.Abdul Rehim	15.05.2012 18.05.2012
12.05.2012 to 19.05.2012	Hon'ble Mr.Justice C.T.Ravikumar	15.05.2012 18.05.2012
16.05.2012 to 19.05.2012	Hon'ble Mr.Justice M.L.Joseph Francis	18.05.2012
21.04.2012 to 27.04.2012 & 09.05.2012 to 11.05.2012	Hon'ble Mr.Justice P.S.Gopinathan	24.04.2012 27.04.2012 11.05.2012
28.04.2012 to 08.05.2012	Hon'ble Mr.Justice N.K.Balakrishnan	02.05.2012 04.05.2012 08.05.2012
21.04.2012 to 27.04.2012	Hon'ble Mr.Justice V.Chitambaresh	24.04.2012 27.04.2012
16.04.2012 to 08.05.2012	Hon'ble Mr.Justice A.M.Shaffique	17.04.2012 20.04.2012 24.04.2012 27.04.2012 02.05.2012 04.05.2012 08.05.2012

<b>Period of vacation</b>	<b>Name of Hon'ble Judges</b>	<b>Date of Sitting</b>
28.04.2012 to 04.05.2012 & 09.05.2012 to 11.05.2012	Hon'ble Mr.Justice K.Harilal	02.05.2012 04.05.2012 11.05.2012
09.05.2012 to 19.05.2012	Hon'ble Mr.Justice K.Vinod Chandran	11.05.2012 15.05.2012 18.05.2012
16.04.2012 to 27.04.2012	Hon'ble Mr.Justice Babu Mathew P.Joseph	17.04.2012 20.04.2012 24.04.2012 27.04.2012
05.05.2012 to 15.05.2012	Hon'ble Mr.Justice A.V.Ramakrishna Pillai	08.05.2012 11.05.2012 15.05.2012

If it becomes necessary to constitute a Division Bench during the vacation, the following Honourable Judges shall constitute the Division Bench on the respective sitting dates:-

<b><i>Date of sitting</i></b>	<b><i>Name of the Honourable Judges</i></b>	<b><i>Court No.</i></b>
17.04.2012	Honourable Mr.Justice T.R.Ramachandran Nair & Honourable Mr.Justice Babu Mathew P.Joseph	2C
20.04.2012	Honourable Mr.Justice T.R.Ramachandran Nair & Honourable Mr.Justice Babu Mathew P.Joseph	2C
24.04.2012	Honourable Mr.Justice K.Surendra Mohan & Honourable Mr.Justice Babu Mathew P.Joseph	2A
27.04.2012	Honourable Mr.Justice K.Surendra Mohan & Honourable Mr.Justice Babu Mathew P.Joseph	2A
02.05.2012	Honourable Mr.Justice V.K.Mohanan & Honourable Mr.Justice K.Harilal	3D
04.05.2012	Honourable Mr.Justice Antony Dominic & Honourable Mr.Justice K.Harilal	3B
08.05.2012	Honourable Mr.Justice K.T.Sankaran & Honourable Mr.Justice A.V.Ramakrishna Pillai	2B
11.05.2012	Honourable Mr.Justice K.T.Sankaran & Honourable Mr.Justice K.Harilal	2B
15.05.2012	Honourable Mr.Justice S.Siri Jagan & Honourable Mr.Justice C.K.Abdul Rehim	4B
18.05.2012	Honourable Mr.Justice S.Siri Jagan & Honourable Mr.Justice C.K.Abdul Rehim	4B

Only really urgent matters including company matters which are required to be immediately or promptly dealt with, will be received in the Registry of the Court during the vacation, provided they are accompanied by memo giving reasons for urgent posting.

Matters to be moved before the Vacation Judge/Bench may be filed in the Filing Section of the Registry between 10.15 a.m. and 1.30 p.m. on all days except Sundays and other public holidays. Unless otherwise directed by the Vacation Judge/Bench, no matter shall be sent to the Judge/Bench on the same day of its filing.

Cause list for 21.05.2012 will be published on **18.05.2012**.

(By Order)

B.Kemal Pasha  
Registrar General

To

The Chief Secretary to Government, Government Secretariat,  
Thiruvananthapuram (with C/L).  
The Additional Chief Secretary to Government, Home Department,  
Government Secretariat, Thiruvananthapuram (with C/L).  
The Accountant General (A & E), Kerala, Thiruvananthapuram.  
The Secretary General, Supreme Court of India, New Delhi (with C/L).  
The Registrars of all High Courts (with C/L).  
The Advocate-General, Ernakulam (with copy of O.M.).  
The Director General of Prosecutions & Public Prosecutor, Ernakulam.  
The Additional Advocate-General, Ernakulam.  
The Additional Director General of Prosecutions, Ernakulam.  
The President, Kerala High Court Advocates' Association, Ernakulam  
The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam.  
The State Attorney, Advocate-General's Office, Ernakulam.  
The Senior Standing Counsel, Govt. of India (Taxes), Ernakulam.  
The Assistant Solicitor General of India, Ernakulam.  
The Official Liquidator, KSHB Buildings, III<sup>rd</sup> Floor, Opp. NPOL,  
Thrikkakara, Kochi – 682 021.  
The Secretary, Kerala High Court Advocates' Association, Ernakulam.  
The Secretary, Bar Council, Ernakulam.  
The Director of Public Relations, Thiruvananthapuram (with C/L).

p.t.o.

The Superintendent of Government Presses, Thiruvananthapuram  
(for publication in the Gazette).

All District Judges.

All Family Courts.

The State Transport Appellate Tribunal, Ernakulam.

The Special Judge for SPE/CBI Cases I & II, Ernakulam.

The Special Judge for Idamalayar Investigations, Ernakulam.

The Enquiry Commissioner and Special Judges, Thiruvananthapuram,  
Thrissur, Kozhikode and Kottayam.

The Special Judge (NDPS Cases), Thodupuzha and Vadakara.

The Special Addl. Sessions Court (Abkari Cases), Neyyattinkara and  
Kottarakkara.

The Wakf Tribunal, Kollam, Ernakulam and Kozhikode

The Motor Accidents Claims Tribunals and Addl. Motor Accidents  
Claims Tribunals.

All Fast Track Courts.

The Forest Tribunal, Kozhikode.

The Special Additional Sessions Judge, Marad Cases, Kozhikode.

The Munnar Special Tribunal, Government Engineering College Road,  
Munnar-685 611.

The Kerala Administrative Tribunal, Thiruvananthapuram-35.

All Chief Judicial Magistrates.

The Member Secretary, KELSA, Ernakulam.

The Secretary, High Court Legal Services Committee, Ernakulam.

The Director of the Kerala Judicial Academy, High Court.

The Additional Director of the Kerala Judicial Academy, High Court.

The Joint Registrars, High Court.

The Deputy Director, Kerala Judicial Academy, High Court.

The Deputy Registrars, High Court.

The Protocol Officer, High Court.

The Public Relations Officer, High Court.

The Finance Officer, High Court.

The Private Secretary to Chief Justice, High court.

The Assistant Director, Kerala Judicial Academy, High Court.

The Assistant Registrars and Chief Librarian, High Court.

The Assistant Public Relations Officer, High Court.

The P.A. to Chief Justice, High Court.

The Private Secretaries to Judges, High Court

The Security Officer, High Court.

The Superintendent (Vehicles), High court.

The Confidential Assistants to the Registrars, High Court.

The Overseer & Civil Sergeant, High Court.

All Sections, High Court

The Administrative Records Section, High Court. (2 copies).

The Notice Board, High Court. (3 copies).

The File/Stock file.

Copy Submitted to:- **The Honourable Judges.**

**THE HIGH COURT OF KERALA**

No. A1-18120/2012

Kochi : 682 031  
Date : 12.04.2012

**OFFICIAL MEMORANDUM**

Sub:- High Court – Summer Vacation, 2012 – sitting of  
Vacation Judges – regarding.

Ref:- High Court Notification of even number and date.  
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The Summer Vacation, 2012 for the High Court shall be from 16.04.2012 to 19.05.2012 (both days inclusive). The following Honourable Judges who have been nominated as Vacation Judges will hold sittings on the respective dates at 10.15 a.m. as detailed below except on 02.05.2012 and on 02.05.2012 at 11.30 a.m. The assignment of work shall be as follows:-

<b><i>Date of sitting</i></b>	<b><i>Name of the Honourable Judges</i></b>	<b><i>Assignment of work</i></b>	<b><i>Court No.</i></b>
17.04.2012	Honourable Mr.Justice Thomas P.Joseph	Bail Applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice K.Surendra Mohan	W.Ps(C) & Company matters	<b>1B</b>
	Honourable Mr.Justice A.M.Shaffique	Civil & Criminal matters (other than Bail applications & CrI.R.Ps) and Art. 227 matters	<b>1C</b>
20.04.2012	Honourable Mr.Justice Thomas P.Joseph	Bail Applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice K.Surendra Mohan	W.Ps(C) & Company matters	<b>1B</b>
	Honourable Mr.Justice A.M.Shaffique	Civil & Criminal matters (other than Bail applications & CrI.R.Ps) and Art. 227 matters	<b>1C</b>
24.04.2012	Honourable Mr.Justice P.S.Gopinathan	Bail Applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice A.M.Shaffique	Civil & Criminal matters (other than Bail applications & CrI.R.Ps) and Art. 227 matters	<b>1C</b>
	Honourable Mr.Justice V.Chitambaresh	W.Ps(C) & Company matters	<b>1B</b>

<b><i>Date of sitting</i></b>	<b><i>Name of the Honourable Judges</i></b>	<b><i>Assignment of work</i></b>	<b><i>Court No.</i></b>
27.04.2012	Honourable Mr.Justice P.S.Gopinathan	Bail Applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice V.Chitambaresh	W.Ps(C) & Company matters	<b>1C</b>
	Honourable Mr.Justice A.M.Shaffique	Civil & Criminal matters (other than Bail applications & CrI.R.Ps) and Art. 227 matters	<b>1B</b>
02.05.2012	Honourable Mr.Justice P.R.Ramachandra Menon	W.Ps(C) & Company matters	<b>1B</b>
	Honourable Mr.Justice N.K.Balakrishnan	Bail applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice A.M.Shaffique	Civil & Criminal matters (other than Bail applications & CrI.R.Ps) and Art.227 matters	<b>1C</b>
04.05.2012	Honourable Mr.Justice V.K.Mohanan	Criminal matters (other than Bail applications) and Art. 227 (CrI.) matters.	<b>1C</b>
	Honourable Mr.Justice N.K.Balakrishnan	Bail applications, Civil & Art.227 (Civil) matters	<b>1A</b>
	Honourable Mr.Justice A.M.Shaffique	W.Ps(C) & Company matters	<b>1B</b>
08.05.2012	Honourable Mr.Justice P.N.Ravindran	W.Ps(C) & Company matters	<b>1B</b>
	Honourable Mr.Justice N.K.Balakrishnan	Bail applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice A.M.Shaffique	Civil & CrI. matters (other than Bail applications & CrI. R.Ps) and Art. 227 matters.	<b>1C</b>
11.05.2012	Honourable Mr.Justice P.S.Gopinathan	Bail applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice K.Vinod Chandran	W.Ps(C) & Company matters	<b>1B</b>
	Honourable Mr.Justice A.V.Ramakrishna Pillai	Civil & Criminal matters (other than Bail applications & CrI.R.Ps) and Article 227 matters.	<b>1C</b>

<b><i>Date of sitting</i></b>	<b><i>Name of the Honourable Judges</i></b>	<b><i>Assignment of work</i></b>	<b><i>Court No.</i></b>
15.05.2012	Honourable Mr.Justice C.T.Ravikumar	Bail applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice K.Vinod Chandran	W.Ps(C) & Company matters	<b>1B</b>
	Honourable Mr.Justice A.V.Ramakrishna Pillai	Civil & Criminal matters (other than Bail applications & CrI.R.Ps) and Article 227 matters	<b>1C</b>
18.05.2012	Honourable Mr.Justice C.T.Ravikumar	Bail applications & CrI. R.Ps.	<b>1A</b>
	Honourable Mr.Justice M.L.Joseph Francis	Civil & Criminal matters (other than Bail applications & CrI.R.Ps) and Article 227 matters	<b>1C</b>
	Honourable Mr.Justice K.Vinod Chandran	W.Ps(C) & Company matters	<b>1B</b>

In case of disability of any of the Honourable Judges to deal with a particular matter or matters, the other Honourable Judge/Judges sitting on the particular day may deal with such matter or matters.

(By Order)

B.Kemal Pasha  
Registrar General

To

The Director of the Kerala Judicial Academy, High Court.  
The Additional Director of the Kerala Judicial Academy, High Court.  
The Joint Registrars, High Court.  
The Deputy Director, Kerala Judicial Academy, High Court.  
The Deputy Registrars, High Court.  
The Protocol Officer, High Court.  
The Public Relations Officer, High Court.  
The Finance Officer, High Court.  
The Private Secretary to Chief Justice, High court.  
The Assistant Director, Kerala Judicial Academy, High Court.  
The Assistant Registrars and Chief Librarian, High Court.  
The Assistant Public Relations Officer, High Court.  
The P.A. to Chief Justice, High Court.  
The Private Secretaries to Judges, High Court.  
The Security Officer, High Court.  
The Superintendent (Vehicles), High court.  
The Confidential Assistants to the Registrars, High Court.  
The Overseer & Civil Sergeant, High Court.  
All Sections, High Court.  
The Administrative Records Section, High Court. (2 copies).  
The Notice Board, High Court. (3 copies).  
The File/Stock file.